CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.266/2003 IN O.A.NO.2133/2001

Tuesday, this the 28th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J) Hon'ble Shri S. K. Naik, Member (A)

T.A.40691 Ex.Major B.S.Ahuwalia R/o house No.7/102 Subash Nagar New Delhi-27

..Applicant

(By Advocate: Shri S.K.Sawhney)

Versus

- Shri R.C.Jain, Secretary
 Ministry of Agriculture
 (Directorate of Economics & Statistics)
 Krishi Bhawan, New Delhi
- 2. Col. A.K.Sharma,
 Additiona Director General
 Territorial Army, TA 4
 General Staff Branch
 Army Headquarters DHQ
 Post Office, New Dellhi

..Respondents

(By Advocate: Shri K.C.D.Gangwani)

ORDER (ORAL)

Shri Kuldip Singh:-

Heard both the learned counsel.

- 2. Learned counsel for respondents pointed out that the respondents have complied with the directions of the Tribunal dated 22.10.2002 and they have issued instructions to the concerned Pay & Accounts Officer. Therefore, nothing further survives in this petition.
- On the other hand, learned counsel for applicant points out that the letter addressed to the Pay & Accounts Officer shows that the Department has annexed along with the said letter a due and drawn statement indicating the amount to be paid to the applicant and since the same has not been supplied to the applicant, he is unable to check it up.

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- 4. However; we find that the order has been complied with by the respondents but the respondents are directed to supply the copy of the due and drawn statement to the applicant.
- 5. With these directions, CP is disposed of. Notices are discharged. If any grievance still survives, the applicant may file a fresh petition, if so advised, in accordance with law.

(S.K. Naik) Member (A)

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Kuldip Singh)
Member (J)